## Reviewing the werk of C-DOT

240. SHRI BHUVNESH CHATUR-VEDI: Will the Minister of COMMUNI-CATIONS be pleased to state:

- (a) whether Government are reviewing the work of C-DOT; and
- (b) if so, what steps have been taken by Government in this regard?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) An expert Committee has been set up for the assessment and evaluation of Centre for Development of Telematics and the review is in progress.

## All-party Conference on Punjab

241. SHRI BHUVNESH CHATUR-VEDI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) by when an All-Party Conference on Punjab is proposed to be called; and
- (b) what preparation have been made for such a Conference?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAM-MAD SAYEED): (a) and (b) An All-Party meeting on Punjab has already been held on 17th December, 1989 in New Delhi. This was followed by an All-Party Rally on Punjab held at Ludhiana on 11th January, 1990.

## डी ब्टी ब्सी को हुआ घाटा

242 श्री सत्य प्रकाश मालवीय: क्या जल-मूतल परिवहन मंत्री यह बताने की कृपा करेंगे कि 31 मार्च, 1989 तक दिल्ली परिवहन निगम को हुशा शुद्ध घाटा कितना या श्रीर 31 मार्च, 1990 तक इसमें श्रीर कितनी वृद्धि हो जाने की सम्भावना है श्रीर इस घाटे को रोकने की क्या योजना है ?

जल-मूतल परिवहन मंत्री, साथ में संचार मंत्रालय का श्रतिरिक्त प्रभार (श्री के. पी. उन्नीकृष्णन) : दिल्ली परि-कहन निगम को 31.3.1989 तक, अवमूल्यन एवं ब्याज प्रभारो के लिए व्यवस्था रखने के बाद 328.18 करोड़ रु. की शुद्ध संचित हानि हुई अनुमानित सुद्ध हानि में 31-3-1990 तक शुद्ध हानि में लगभग 125 करोड़ रु. की विद्ध होने की संभावना है।

विल्लीः परिवहन निगम की मौजदा भाड़ा-ढांचे की सीमाओं के अन्तर्गत दिल्ली परिवहन निगम ने घाटे को कम करने के लिए, मार्गों (रूट) को युवति संगत बनाने, व्यय में किफायत बरने, श्रेहतर मद-सूची नियंत्रण एवं राजस्व के लीकेज को रोकने जैसे मुख्य उपाय किए हैं।

## Development Board for Konkan region

- 243. SHRI PRAMOD MAHAJAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government are considering to amend the Constitution in order to give Development Boards for Konkan region in Maharashtra;
- (b) if so, what are the details in this regard; and
- (c) if so, what are the reasons therefor?

THE MINISTER OF HOME AF-FAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) to (c) The Government of Maharashtra have made two proposals—the first proposal is for establishment of separate Development Boards for Vidarbha, Marthwada and the rest of Maharashtra as envisaged in article 371(2) of the Constitution and the second proposal is for amending article 371(2)(a) so as to include a specific provision establishment of a separate Development Board for Konkan also. However in deference to the wishes of the State Government, it has been decided to defer consideration of the second proposal and expedite action